

whole affair and relaxation given in this export-import policy will once again make them rich and richer. The poor will remain poor and poorer.

Mr. DEPUTY SPEAKER : Now I request the Hon. Minister of Finance to make a statement.

15.30 hrs.

STATEMENT—RE : GRANT OF INTERIM RELIEF AND ONE MORE INSTALMENT OF ADDITIONAL DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES

[English]

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH) : Sir, I would like to make an announcement regarding Interim Relief to the Central Government employees. Government had felt that having set up the Fourth Pay Commission it would be appropriate if that Commission considered the need for any relief of an interim character during the course of its deliberations. The terms of reference of the Pay Commission were therefore suitably amended by the Government in order to enable the Commission to submit a report of interim character in this regard. The Commission has now recommended an instalment of Interim Relief at the rate of 10 per cent of the basic pay of the employees subject to a minimum of Rs. 50/-per month to be paid with effect from 1st March 1985. They have further recommended that this amount of Interim Relief should be taken into account for determining the retirement benefits only and not for any other purposes.

Government have decided to accept this recommendation of the Pay Commission. The financial implications of acceptance of this recommendation of the Pay Commission will be about Rs. 327 crores per annum. This will benefit about 5 million Central Government employees including Armed Forces personnel, employees of the Union Territories and officers of All-India Services.

I would like to make another announcement which concerns the Central Government

employees. With the increase in average index to 576, Government have decided to pay an instalment of dearness allowance to the serving employees and dearness relief to pensioners with effect from 1-1-1985. The financial implications of payment of this instalment of dearness allowance and dearness relief are likely to be Rs. 81.6 crores and Rs. 9.3 crores respectively during the current financial year 1985-86.

MR. DEPUTY SPEAKER : We now take up Private Members' Business : Bills for introduction.

BEEDEI AND CIGAR WORKERS
(CONDITIONS OF EMPLOYMENT)
AMENDMENT BILL*

(Amendment of Section 2, etc.)

[English]

SHRI AJIT KUMAR SAHA (Vishnupur) : Sir I beg to move for leave to introduce a Bill further to amend the Beedi and Cigar Workers (Conditions of Employment) Act, 1966.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Beedi and Cigar Workers (Conditions of Employment) Act, 1966."

The motion was adopted.

SHRI AJIT KUMAR SAHA : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Eighth Schedule)

[English]

SHRI HARISH RAWAT (Almora) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 26-4-1985